CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 250/MP/2019 along with IA No. 60/2021

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 for recall of the order dated 12th April, 2019 passed by the Commission in Petition No. 374/MP/2018 granting approval to the Supplementary Agreements (two) dated 5.12.2018.

Date of Hearing : 27.8.2021

Coram : Shri P. K. Pujari, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Gujarat Urja Vikas Nigam Limited (GUVNL)

Respondents : Adani Power (Mundra) Limited (APMuL) and Anr.

Parties Present : Shri M. G. Ramachandran, Sr. Advocate, GUVNL
Ms. Ranjitha Ramachandran, Advocate, GUVNL
Ms. Anushree Bardhan, Advocate, GUVNL
Shri Shubham Arya, Advocate, GUVNL
Ms. Srishti Khindaria, Advocate, GUVNL
Shri Amit Kapur, Advocate, APMuL
Ms. Poonam Verma, Advocate, APMuL
Shri Saunak Rajguru, Advocate, APMuL
Shri Ankitesh Ojha, Advocate, APMuL
Shri Krishan Rana, Advocate, APMuL
Shri Anand K Ganesan, Advocate, Govt. of Gujarat
Ms. Swapna Seshadri, Advocate, Govt. of Gujarat
Shri Ashwin Ramanathan, Advocate, Govt. of Gujarat
Shri K. P. Jangid, GUVNL
Shri Sanjay Mathur, GUVNL
Shri V. L. Lathia, GUVNL
Shri M. R. Krishan Rao, APMuL
Shri Mehul Rupera, APMuL
Shri Sameer Ganju, APMuL
Shri Malav Deliwala, APMuL
Shri Kumar Gaurav, APMuL
Shri Tanmay Vyas, APMuL
Shri Rahul Panwar, APMuL

Record of Proceedings

Case was called out for virtual hearing.

2. Due to paucity of time, the matter could not be taken up for the hearing. Accordingly, the matter was adjourned.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

Sd/-
(T.D. Pant)
Joint Chief (Law)